FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RITZY CHEMICALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RITZY CHEMICALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/04/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2007PTC161977
5.	Address of the registered office and principal office (if any) of corporate debtor	DTJ 132, First Floor, DLF Tower-B, Jasola, South Delhi, New Delhi, Delhi, India, 110025
6.	Insolvency commencement date in respect of corporate debtor	17.01.2024 (Order uploaded on NCLT website on 29.01.2024, Order Communicated to IRP on 01.02.2024)
7.	Estimated date of closure of insolvency resolution process	15.07.2024 (As per CIRP admission date i.e. 17.01.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Parminder Singh Bhullar Reg. No. IBBI/IPA-002/IP-N01127/2021-2022/13700
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-10/313, Mangal Puri Gali, Ghanupur Road, Khandwala, Near Water Tank, Amritsar-143104, Punjab **Email: advocate.psb@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit No. 302, 3rd Floor, Plot No. D-190, Sector-74, Industrial Area, Phase-8B, SAS Nagar, Mohali-160071, Punjab **Email: cirpritzy@gmail.com**
11.	Last date for submission of claims	15.02.2024 (As per order communicated to IRP date i.e. 01.02.2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal – Bench –II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the Ritzy Chemicals Private Limited on 17.01.2024. The creditors of Ritzy Chemicals Private Limited, are hereby called upon to submit their claims with proof on or before 12.02.2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- **Not Applicable**. Submission of false or misleading proofs of claim shall attract penalties.

Parminder Singh Bhullar
Reg. No. - IBBI/IPA-002/IP-N01127/2021-2022/13700
Interim Resolution Professional
For Ritzy Chemicals Private Limited
Email – cirpritzy@gmail.com
Correspondence Address- Unit No. 302, 3rd Floor, Plot No. D-190, Sector-74, Industrial Area, Phase-8B, SAS Nagar, Mohali-160071, Punjab

Date: 01.02.2024
Place: Mohali

Financial Express 02-02-2024

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RITZY CHEMICALS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	RITZY CHEMICALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/04/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2007PTC161977
5.	Address of the registered office and principal office (if any) of corporate debtor	DTJ 132, First Floor, DLF Tower-B, Jasola, South Delhi, New Delhi, Delhi, India, 110025
6.	Insolvency commencement date in respect of corporate debtor	17.01.2024 (Order uploaded on NCLT website on 29.01.2024, Order Communicated to IRP on 01.02.2024)
7.	Estimated date of closure of insolvency resolution process	15.07.2024 (As per CIRP admission date i.e. 17.01.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Parminder Singh Bhullar Reg. No. IBBI/IPA-002/IP-N01127/2021-2022/13700
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-10/313, Mangal Puri Gali, Ghanupur Road, Khandwala, Near Water Tank, Amritsar- 143104, Punjab Email: advocate.psb@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit No. 302, 3rd Floor, Plot No. D-190, Sector-74, Industrial Area, Phase-8B, SAS Nagar, Mohali- 160071, Punjab Email: cirpritzy@gmail.com
11.	Last date for submission of claims	15.02.2024 (As per order communicated to IRP date i.e. 01.02.2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal - Bench -II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the Ritzy Chemicals Private Limited on 17.01.2024.

The creditors of Ritzy Chemicals Private Limited, are hereby called upon to submit their claims with proof on or before12.02.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- **Not Applicable.**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Parminder Singh Bhullar
Reg. No. - IBBI/IPA-002/IP-N01127/2021-2022/13700
Interim Resolution Professional
For Ritzy Chemicals Private Limited
Email - cirpritzy@gmail.com
Correspondence Address- Unit No. 302, 3rd Floor, Plot No. D-190, Sector-74, Industrial Area, Phase-8B, SAS Nagar, Mohali-160071, Punjab

Date: 01.02.2024
Place: Mohali

NORTHERN RAILWAY

Azadi Ka Amrit Mahotsav

CORRIGENDUM

Ref: i) Tender Notice No. 73/2023-2024 dated 06/12/2023.
ii) Tender No. 15235234 due on 13/02/2024.

1. In reference to above tender specification has been revised.
All other terms & conditions remain unchanged.
The Corrigendum has been published on website www.ireps.gov.in.

342/2024

SERVING CUSTOMERS WITH A SMILE

Welspun ENTERPRISES

WELSPU

CIN: L4520

Regd. Office : Welspun City, Village Versa

Corp. Office : Welspun House, Kamala Mills Compound

Website: www.welspunenterprises.com

Extract of Statement of Unaudi
for the quarter / nine mon

Sr. No.	PARTICULARS	31 20 (Unau
1	Total income	7
2	Net Profit for the period from continuing operations (before tax and exceptional items)	1
3	Exceptional items (net)	
4	Net Profit for the period from continuing operations before tax (after exceptional items)	1
5	Net Profit for the period from continuing operations after tax (after exceptional items and excluding non-controlling interests)	
6	Net Profit / (Loss) for the period from discontinuing operations after tax (after exceptional items and excluding non-controlling interests)	(1
7	Net Profit for the period from continuing and discontinuing operations after tax and after exceptional items and excluding non-controlling interests	
8	Total Comprehensive Income for the period from continuing and discontinuing operations (Comprising profit for the period (after tax) and Other Comprehensive Income (after tax) and excluding non-controlling interests	
9	Paid-up equity share capital (Face Value Rs. 10/- each)	1
10	Reserves (excluding Revaluation Reserve)	
11	Earnings per share (EPS) for continuing operations * (a) Basic EPS (Rs) (b) Diluted EPS (Rs)	
12	Earnings per share (EPS) for continuing and discontinuing operations * (a) Basic EPS (b) Diluted EPS	

* Earnings per share not annualised for quarter and year to date resu equity shares are adjusted except when the results would be anti-dil

Notes :-

1 The above is an extract of detailed format of quarterly and nine month of the SEBI (Listing Obligations and Disclosure Requirements) Regu results are available on the Stock Exchanges website www.n www.welspunenterprises.com

2 Additional information on standalone financial results is as follows :-

Sr. No.	PARTICULARS	31 20 (Unau
1	Total Income	6
2	Net profit for the period (before tax and exceptional items)	1
3	Net profit for the period before tax (after exceptional items)	1
4	Net profit for the period after tax	
5	Total Comprehensive Income for the period (after tax)	

Place : Mumbai
Date : 1 February 2024

DECOROUS INVESTMENT & TRADING CO. LTD.
CIN: L67120DL1982PLC289090
Regd. Office: R-489, GF-B, New Rajinder Nagar, New Delhi – 110060
Tel No.: 9910003638,
Email Id: decorous1982@gmail.com
Website: www.ditco.in
NOTICE
Pursuant to Listing Agreement(s) with BSE Ltd.

Before the Central Government
Registrar of Companies, Delhi
In the matter of sub section (3) of Section 13 of Limited liability Act, 2008 and Rule 17 of the LLP Rules, 2009
And
In the matter of LLP Act 2008, Section 13(3) and In the matter of **TaxEdge Boutique LLP** (LLPIN-AAQ-0646), having its registered office at Ground Floor, Office No 2, D 248 Gali No 10, East Delhi, Laxmi Nagar, Delhi, India, 110092

ROHA HOUSING FINANCE
GROW WITH YOUR OWN HOME

ROHA HOU
Corporate Office :
Sector 16, Noida,

POSSESSION NOTICE (Under Rule 8 (1) o

Whereas the undersigned being the authorized officer of R "RHFPL"), Having its registered office at JJT House, A 44 Securitisation and Reconstruction of Financial Assets and Enf

be registered under the U.S. Securities Act of 1933, as amended (the "**Securities Act**") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within
plicable U.S. state securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act and the applical

ऋण वसूली न्यायाधिकरण, चंडीगढ़ (डीआरटी 2)

प्रथम तल, एससीओ 33-34-35, सैक्टर 17-ए, चंडीगढ़
(तीसरे और चौथे तल पर भी अतिरिक्त स्थान आबंटित है)

मामला सं.: ओए/1186/2023

ऋण वसूली न्यायाधिकरण (विधि) नियमों, 1993 के नियम 5 के उप नियम (2ए) के साथ पठित अधिनियम की धारा 19 की उप धारा (4) के अधीन समन) **ईएक्सएच नं. 20677**

भारतीय स्टेट बैंक
बनाम
अनंत वर्मा

प्रति,

(1) अनंत वर्मा डी/डब्ल्यू/एस/ओ धीरेंद्र वर्मा
श्री अनंत वर्मा पुत्र श्री धीरेंद्र वर्मा (पैन नंबर AFFPV9314L) निवासी 110-ए, तुलसियानी गोल्फ व्यू अपार्टमेंट, सेक्टर- 1, पॉकिट-डी, सुशांत गोल्फ सिटी, लखनऊ- 226030, उत्तर प्रदेश।
(2) श्रीमती अनुराधा वर्मा पत्नी श्री अनंत वर्मा, 110-ए तुलसियानी गोल्फ व्यू अपार्टमेंट, सेक्टर-1 पॉकिट डी सुशांत गोल्फ सिटी, लखनऊ, उत्तर प्रदेश
(3) मेसर्स गुप्ता बिल्डर्स एंड प्रमोटर्स प्रा. लिमिटेड एससीओ 196 और 197 सेक्टर 34-ए चंडीगढ़
इसके अलावाः श्री रामम कुमार निदेशक एससीओ 197 और 197 सेक्टर 34-ए, चंडीगढ़
इसके अलावाः श्री रमन कुमार निदेशक एससीओ नंबर 196 और 197 सेक्टर 34-ए, चंडीगढ़
इसके अलावाः श्री प्रदीप कुमार निदेशक एससीओ नंबर 196 और 197 सेक्टर 34-ए, चंडीगढ़
(4) श्री सतीश कुमार गुप्ता प्रबंध निदेशक मेसर्स गुप्ता बिल्डर्स एंड प्रमोटर्स प्रा. लिमिटेड एससीओ नंबर 196-197 सेक्टर 34-ए, चंडीगढ़।
(5) श्री रमन कुमार निदेशक मेसर्स गुप्ता बिल्डर्स एंड प्रमोटर्स प्रा. लिमिटेड, रजि. कार्यालय एससीओ 196-197 सेक्टर 34-ए, चंडीगढ़।
(6) श्री प्रदीप कुमार निदेशक मेसर्स गुप्ता बिल्डर्स एंड प्रमोटर्स प्रा. लिमिटेड रजि. कार्यालयः एससीओ नंबर 197 सेक्टर 34 ए, चंडीगढ़।

समन

चूंकि दिनांक **29.09.2023** को ओए/1186/2023 माननीय **पीठासीन अधिकारी/रजिस्ट्रार** के समक्ष सूचीबद्ध किया था।

चूंकि, यह माननीय न्यायाधीकरण राशि **5647844/- रुपए** के ऋणों की वसूली के लिए आपके विरुद्ध दाखिल (ओए) में अधिनियम की धारा 19(4) के अंतर्गत कथित आवेदन पर समन/नोटिस जारी करता है। (दस्तावेजों की प्रतियों के साथ आवेदन संलग्न है)।

अधिनियम की धारा 19 की उप धारा (4) के तद्नुसार, प्रतिवादी को नीचे दिए अनुसार निर्देश दिया जाता है:-

(i) समन की सेवा के 30 दिनों के अंदर यह कारण बताना होगा कि जिसके लिए राहत की प्रार्थना की गई है वह क्यों प्रदान नहीं की जानी चाहिए।

(ii) मूल आवेदन की क्रम संख्या 3ए के अंतर्गत आवेदक द्वारा विनिर्दिष्ट संपत्तियों तथा परिसंपत्तियों के अलावा संपत्तियों तथा परिसंपत्तियों का विवरण प्रदर्शित करना।

(iii) आपको मूल आवेदन की क्रम संख्या 3ए के अंतर्गत प्रदर्शित की गई प्रतभूतित परिसंपत्तियों या ऐसी किसी अन्य परिसंपत्तियों तथा संपत्तियों के साथ लेन-देन और निपटान करने से प्रतिबंधित किया जाता है, साथ जुड़ी हुई संपत्तियों के लिए आवेदन की सुनवाई एवं निपटान लंबित है।

(iv) आप न्यायाधिकरण के पूर्व अनुमोदन के बिना मूल आवेदन की क्रम संख्या 3ए के अंतर्गत विनिर्दिष्ट या प्रदर्शित किसी परिसंपत्ति या किसी अन्य संपत्तियों, जिस पर प्रतिभूति ब्याज सृजित किया है, पर अपने व्यापार के सामान्य कोर्स को छोड़कर बिक्री, लीज़ या अन्यथा तरीके द्वारा संपत्ति का हस्तांतरण नहीं कर सकोगे।

(v) आप व्यापार के सामान्य कोर्स में प्रतिभूति परिसंपत्तियां या अन्य परिसंपत्तियां तथा संपत्तियों की बिक्री द्वारा बिक्री प्रक्रिया से वसूली और ऐसी परिसंपत्तियों के ऊपर प्रतिभूति ब्याज को धारण करने वाले बैंक या वित्तीय संस्थानों के साथ रखे गए खाते में ऐसी बिक्री प्रक्रिया की राशि को जमा करने के उत्तरदायी होंगे।

आपको आवेदक द्वारा प्रस्तुत की गई उस प्रति के साथ लिखित बयान को दाखिल करने तथा दिनांक 16.02.2024 **को पूर्वाह्न** 10.30 **बजे** इस **रजिस्ट्रार** के समक्ष उपस्थित होने का भी निर्देश दिया जाता है, जिसमें असफल होने पर आवेदन की सुनवाई आपकी अनुपस्थिति में कर दी जाएगी।

मेरे हस्ताक्षर व इस न्यायाधिकरण की मुहर के अधीन 03.10.2023 **को जारी किया गया।**

समन जारी करने के लिए अधिकृत अधिकारी के हस्ताक्षर

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

फॉर्म-ए
सार्वजनिक सूचना

(इंसॉलवेंसी एंड बैंक्रप्सी बोर्ड ऑफ इंडिया (कारपोरेट व्यक्तियों के लिए इंसॉलवेंसी प्रस्ताव प्रक्रिया) विनियमों, 2016 की विनियम 6 के अधीन)

रिट्ज़ी केमिकल्स प्राइवेट लिमिटेड के ऋणियों के ध्यान हेतु

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम	रिट्ज़ी केमिकल्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	12.04.2007
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी- दिल्ली
4.	कॉर्पोरेट पहचान नंबर/ कॉर्पोरेट ऋणी का सीमित देयता पहचान नंबर	U74999DL2007PTC161977
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय का पता	डीटीजे 132, प्रथम तल, डीएलएफ टावर-बी, जसोला, दक्षिणी दिल्ली, नई दिल्ली, दिल्ली, भारत, 110025
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	17.01.2024 (आदेश 29.01.2024 को एनसीएलटी वेबसाइट पर अपलोड किया गया, आदेश 01.02.2024 को आईआरपी को सूचित किया गया)
7.	दिवालियापन प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	15.07.2024 (सीआईआरपी प्रवेश तिथि के अनुसार यानी 17.01.2024)
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवालियापन पेशेवर का नाम व पंजीकरण नंबर	परमिन्द्र सिंह भुल्लर, रजि. नं.: IBBI/IPA-002/IP-N01127/2021-2022/13700
9.	अंतरिम प्रस्ताव पेशेवर का पता व इ-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	ई-10/313, मंगल पुरी गली, घानूपुर रोड, खंडवाला, पानी की टंकी के पास, अमृतसर- 143104, पंजाब ईमेलः advocate.psb@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली इमेल तथा पता	यूनिट नंबर 302, तीसरी मंजिल, प्लॉट नंबर डी-190, सेक्टर-74, इंडस्ट्रियल एरिया, फेज-8बी, एसएएस नगर, मोहाली- 160071, पंजाब इमेलः cirpritzy@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	15.02.2024 (आईआरपी दिनांक अर्थात 01.02.2024 को सूचित आदेश के अनुसार)
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	लागू नहीं
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवालियापन पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध हैः	https://ibbi.gov.in/en/home/downloads लागू नहीं

एतद्द्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, बेंच-2, नई दिल्ली ने दिनांक 17.01.2024 को **रिट्ज़ी केमिकल्स प्राइवेट लिमिटेड** की कारपोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

रिट्ज़ी केमिकल्स प्राइवेट लिमिटेड के लेनदारों को प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 12.02.2024 या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय ऋणधारकों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी ऋणधारकों को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि नंबर 12 कें अंतर्गत सूचीबद्ध अनुसार श्रेणी से संबंधित वित्तीय ऋणधारकों को फार्म सीए में श्रेणी के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालियापन पेशेवरों से प्राधिकृत प्रतिनिधि की वरीयता को दर्शाना होगा-लागू नहीं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

हस्ता/-
परमिन्द्र कुमार भुल्लर
रजि. नं.: IBBI/IPA-002/IP-N01127/2021-2022/13700
अंतरिम प्रस्ताव पेशेवर
कृते रिट्ज़ी केमिकल्स प्राइवेट लिमिटेड
ईमेल- cirpritzy@gmail.com

दिनांकः 01.02.2024
स्थानः मोहाली

पत्राचार का पताः यूनिट नंबर 302, तीसरी मंजिल, प्लॉट नंबर डी-190, सेक्टर-74, इंडस्ट्रियल एरिया, फेज-8बी, एसएएस नगर, मोहाली- 160071, पंजाब

Jansatta 02-02-2024